

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW AND JUSTICE**  
**DEPARTMENT OF JUSTICE**

\*\*\*\*\*

**LOK SABHA**

**UNSTARRED QUESTION No. 790**

**TO BE ANSWERED ON WEDNESDAY, THE 20<sup>th</sup> December, 2017**

**Access to Justice Project**

**+790 Shri Sunil Kumar Singh**

Will the Minister of LAW AND JUSTICE be pleased to state:

- a) the names of the places where access to justice project is being run by Law and Justice Department of the Government in collaboration with UNDP;
- b) whether the Government proposes to implement the project in other remaining districts of the country;
- c) if so, the time by which the same is likely to be implemented;
- d) whether the Government started or proposes to start tele-law- program in order to provide free legal advice; and
- e) if so, the details thereof, state-wise and time by which it is likely to be implemented?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS**

**(SHRI P.P. CHAUDHARY)**

(a) to (c) Access to Justice project is being implemented by the Department of Justice in collaboration with UNDP in 8 states namely Chhattisgarh, Jharkhand, Madhya Pradesh, Maharashtra, Rajasthan, Uttar Pradesh, Odisha and Bihar. The Department of Justice has also been implementing Access to Justice project in nine states (eight states of North East and the state of Jammu and Kashmir) since 2012 from its own resources. At present there is no proposal to extend the project to remaining districts of the country.

d) and e) The Government is currently implementing the Tele Law programme in 500 gram panchayats each in UP and Bihar and in a total of 800 gram panchayats of eight states of North East and the state of Jammu and Kashmir.